

SLP(C)No. 13853-13864 OF 1999
ITEM No.203

Court No.10

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.13853-13864/1999

(From the judgement and order dated 17/04/1999 in MA 60/95 ,MA 61.95
62/95,MA 63/95,MA 64/95,MA 65/95,MA 69/95,MA 70/95 ,MA 71/95 MA
72/95,MA 73/95,MA 74/95 of The HIGH COURT OF M.P AT GWALIOR)

NATIONAL INSURANCE CO.LTD.

Petitioner (s)

VERSUS

MOHD. AYUB & ORS

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for substitution to bring on record the Lrs. of
deceased R.No.1)

(For Final Disposal)

Date : 21/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr.Vishnu Mehra,adv.
Mr. B.K.Satija,Adv.

For Respondent (s) Mr. K.K. Gupta,Adv.

Mr. T.N.Singh Mehta,Sr.Adv.
Ms. Sudha Pal,adv.
Mrs Rani Chhabra,Adv.

Mr. Suresh Chand,Adv.
Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
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In SLP (C)No. 13858/99@@
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Heard learned counsel for the parties. Learned
counsel for the legal representatives of the deceased
respondent No.1 is not present. The prayer for
substitution of the legal representatives of the said
deceased respondent is allowed.

All the special leave petitions will be listed
after three weeks.

.SP1

(Suman Wadhwa)
Court Master

(Radha Rani Bhatia)
Court Master